

**DIVISION BENCH**                      **ITEM NO.116**  
**NATIONAL COMPANY LAW TRIBUNAL**  
**ALLAHABAD BENCH**  
**PRAYAGRAJ**

**IA No.231/2022, IA No.257/2021, IA No.239/2023 & IA No.240/2023**  
**IN CP (IB) No.213/ALD/2018**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 1<sup>st</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>KUMAR CASTING PVT LTD V/S JAGDAMBA LOHA UDHYOG PVT LTD.</b>
<b>UNDER SECTION</b>	<b>9 IBC (RESOLUTION PLAN APPROVED)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Mukesh Singh Bhadauria, PCMA.: *For the Applicant/SRA in  
IA No.231/2022, IA No.239/2023 &  
IA No.240/2023*
- Sh. Sushil Agarwal, Adv. : *For the Respondent No.1/ SRA in  
IA No.257/2021*
- Sh. Sumit Shukla, Adv. : *For the Erstwhile RP*
- Sh. Sanjeev Panda, Adv. : *For the Res./PNB in IA No.240/2023*
- Sh. Pranjal Mehrotra, Adv. : *For the P.V.V.N.L.*

**ORDER**

**IA No. 240/2023**

- 1.** Ld. Counsel representing the Punjab National Bank states that only yesterday, he is in the receipt of the fresh calculations given by the authorities of the concerned Bank.

¶ Let the said calculations be filed in the Registry of this Tribunal and the advance copy be also supplied to the Ld. Counsel representing the

-Sd-

-Sd-

Applicant. The same calculations be responded by him within a period of two weeks.

**IA No.239/2023**

1. Ld. Counsel representing the Respondent Paschimanchal Vidyut Vitran Nigam Ltd. states that he has recently been engaged, and therefore does not have the latest instructions and seeks time.
2. On perusal of the one of the previous orders dated 6<sup>th</sup> March, 2024, it is revealed that the notice has already been issued way back to the said respondent and the last opportunity was granted to file the reply in the matter within a period of one week.
3. Despite the aforesaid order dated 6<sup>th</sup> March, 2024, there is no reply filed so far. There is also a written request made by the concerned Executive Engineer of Division No.2 Muzaffarnagar seeking a time of three weeks for the purpose of preparing response.
4. In view of our previous order dated 6<sup>th</sup> March, 2024, the last opportunity was already granted, and therefore the right to file reply is struck off.
5. However, since there is an appearance on behalf of the Respondents Paschimanchal Vidyut Vitran Nigam Ltd. today and on his candid submissions, we deem it appropriate to permit the concerned Executive Engineer to file an affidavit clarifying as to what are the circumstances under which the electricity connection is not restored so far as per the provisions contained in the Insolvency and Bankruptcy Code.
6. Let the affidavit be filed within a period of two weeks to that extent. The matter is adjourned for further hearing on 31<sup>st</sup> May, 2024.

**IA No.231/2022**

1. In this case, a written request has been made on behalf of the Respondent namely, Uttar Pradesh State Industrial Development Authority.

*-Sd-*

*-Sd-*

2. Ld. Counsel representing the said Nigam has made a written request, seeking adjournment on the ground that he is not well.
3. In view of the aforesaid request, the matter is adjourned for further hearing on 31<sup>st</sup> May, 2024.

**IA No.257/2021**

1. This IA is also adjourned for the same date i.e. on 31<sup>st</sup> May, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

***1<sup>st</sup> May, 2024***

*Avaneesh Kumar Singh*  
*(Stenographer)*